MEGHALAYA ACT 4 OF 1970

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MINISTERS’ SALARIES AND ALLOWANCES) ACT, 1970

(As passed by the Assembly)

[Received the assent of the Governor on the Sixth May 1970]

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An

Act

to determine the salaries and allowances of the Chief Minister and other Ministers of Meghalaya.

Be it enacted by the Legislature of Meghalaya in the Twenty-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Ministers’ Salaries and Allowances) Act, 1970.

   (2) It shall be deemed to have come into force on the 2nd day of April, 1970.

2. There shall be paid-

   (a) to the Chief Minister a salary of rupees one thousand five thousand five hundred per mensem, and

   (b) to every other Minister a salary of rupees one thousand two hundred and fifty per mensem.

3. (1) The Chief Minister and other Ministers shall be entitled without payment of rent to the use of a free-furnished residence in Shillong and also at any other place which the Government of Meghalaya may for the purpose of this Act declare to be the headquarters of Government for the time being, for so long as such declaration remains in force.

   (2) The residence shall be maintained at the public expense which shall not exceed the amount prescribed by rules.

Explanation.-For the purpose of this section “maintenance” in relation to a residence shall include the payment of local rates, taxes and the provisions of electricity and water.
Allowance in lieu of residential accommodation in certain cases.

4. Where the Chief Minister and other Ministers, as the case may be, do not occupy any such residence provided by the Government as is referred to in section 3, a house rent allowance at the rate of rupees two hundred and fifty per mensem and such services allowances as may be prescribed by rules shall be paid in lieu of such residence.

Conveyance for the Chief Minister and other Ministers.

5. The Government of Meghalaya may provide for the use of the Chief Minister or other Ministers a suitable conveyance and may by rule provide for their maintenance and repair.

Provided that if a Minister chooses to maintain his own car, such Minister shall be entitled to a conveyance allowance of rupees three hundred per mensem.

Prohibition against practising any profession or drawing salary as Member during tenure of office as Minister.

6. The Chief Minister or any other Minister shall not during the tenure of his office-

(i) practice any profession or engage himself in any trade or undertake for remuneration any employment other than his duties as Chief Minister or other Ministers;

(ii) be entitled to any salary or allowance as a member of the Legislative Assembly of Meghalaya.

Use of residence and conveyance after relinquishing office.

7. The Chief Minister or other Ministers shall continue to be entitled to the privilege of the use of the free-furnished residence and Government conveyance on his ceasing to hold office as such for a period not exceeding one month subject to condition prescribed by rules.

Travelling and Daily Allowance.

8. The Chief Minister and every other Minister shall be entitled, while touring on public business, to travelling and daily allowance at such rates and subject to such conditions as may be prescribed by rules.
9. (1) The Government of Meghalaya may, by notification make rules to carry out the purposes of this Act and, in particular, such rules may be prescribed-

(a) the conditions under which the Chief Minister and other Ministers on ceasing to hold office as such shall be entitled to the user of the free-furnished residence and the Government conveyance;

(b) the period during which and the conditions under which daily allowance may be drawn, and the circumstances under which such allowance may be withheld;

(c) the conditions under which and the journeys for which travelling allowance shall be admissible;

(d) the facilities for medical attendance and treatment which may be provided for the Chief Minister and other Minister and member of their families.

(2) Every rule made under this Act shall be laid as soon as may be, after it is made before the Legislature of Meghalaya while it is in session for a total period of ten days which may be comprised in one session or in two successive session, and if before the expiry of the session in which it is so laid or the session immediately following, the Legislature makes any modification in the rule or resolves that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice without the validity of anything previously done under that rule.